

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).6386/2012

(From the judgement and order dated 13/06/2012 in CRLA No.169/2008, dated 09/07/2012 in CRLA No.169/2008, of The HIGH COURT OF H.P AT SHIMLA)

NARINDER SINGH

Petitioner(s)

VERSUS

STATE OF H.P.

Respondent(s)

(With appln(s) for suspension of sentence and office report)

Date: 08/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s)

Mr. Upender Thakur,Adv.
Mr. Virender Singh Thakur,Adv.
Mr. Tarun Gupta,Adv.

For Respondent(s)

Mr. Vinod Sharma,Adv.
Mr. Varinder Kumar Sharma,Adv.
Mr. Pawan Verma,Adv.
Ms. Tulika Prakash,Adv.

UPON hearing counsel the Court made the following

O R D E R

Post for final disposal.

Exemption from surrendering granted by this Court shall continue until further orders.

[Madhu Bala]
Sr.PA

[Savita Sainani]
Court Master